

**NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI**

**Company Appeal (AT) (Insolvency) No. 1493 of 2019**

**In the matter of:**

**Bihar State Construction Corporation Ltd.  
Employee Union**

**....Appellant**

**Vs.**

**Bihar State Construction Corporation Ltd.**

**...Respondent**

**Present**

**For Appellant: Mr. Nilanjan Chatterjee & Mr. Niladree Chatterjee,  
Advocates.**

**For Respondent: Mr. Kanishk Khetan & Ms. Shweta Thakur, Advocates  
for IRP.**

**ORDER**

**02.03.2020:** Requisites alongwith process fee for service upon newly impleaded Respondent No. 3 have not been filed. Learned Counsel for the Appellant seeks and is granted three days' time to file the same, failing which appropriate orders will be passed. Having regard for the previous orders, we direct the IRP to Constitute Committee of Creditors and take forward the Corporate Insolvency Resolution Process.

At this stage, Dr. Anand Kumar, Advocate, appeared on behalf of the newly impleaded Respondent No. 3. In view of the same, the Appellant need not take further steps for effecting service on such Respondent. Respondent No. 3 may file reply alongwith vakalatnama within two weeks followed by rejoinder, if any, within one week thereof.

List the appeal for admission (after notice) on **26<sup>th</sup> March, 2020.**

**[Justice Bansi Lal Bhat]**  
**Member (Judicial)**

**[V. P. Singh]**  
**Member (Technical)**

**[Alok Srivastava]**  
**Member (Technical)**

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